

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/180/2018 in
ORIGINAL APPLICATION NO. 060/521/2018**

Chandigarh, this the 18th day of February, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Tilak Raj Sharma son of Shri Badri Nath aged 78 years, Income Tax Officer Group-B (retired) resident of # 1283, Gali NO. 2, Lohgarh Raod, Islamabad, Amritsar (Punjab 143001).

....Petitioner

(By Advocate: Shri Manohar Lal)

VERSUS

Shri S.K. Rastogi, Principal Commissioner of Income Tax-I, Central Revenue Bhawan, Maqbool Road, Amritsar, 143001.

....RESPONDENTS

(By Advocate: Shri K.K. Thakur)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Mr. K.K. Thakur, learned counsel for the respondents has produced a copy of communication dated 15.2.2019, addressed to the petitioner, whereby the respondents have agreed for reimbursement of medical expenses claimed by him based upon judicial pronouncement. He further states that respondents be granted further one month's time so that money can be credited to the bank account of the petitioner.

2. Though counsel representing the petitioner resisted the grant of further time, however, in the interest of justice they are granted one month's time from today to comply with the orders.

3. In the wake of above, the C.P. is closed. Notice issued is discharged.

4. The applicant will be at liberty to revive this C.P., if the respondents do not honour their statement ,to comply with the order within one month from today, as noticed above.

**(P.GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 18.02.2019
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